

[Prof. K.V. Thomas]

uniquely Indian. The use of development planning was an instrument to achieve these ends and to ensure the material well-being of the masses and the dignity of the individual. These became elements of his socialistic pattern. As we look to the future, the fundamentals of Nehru's vision remain entirely relevant from every standpoint."

We have never deviated from Panditji's path, but unfortunately, our left friends, who are always clamouring that we have left the path of Nehruji, should remember the days when Panditji introduced the First Five Year Plan. It was our Communist friends who attacked the First Five Year Plan of Panditji. I still remember, in my younger days, in Kerala, we called it *Pancha Varsha Padhuthi*, the communists called it *Panja Varsha Patri*, the programme for starvation. This is what they called; but after a period of 30 to 40 years, now, the wisdom has come to the mind of our Communist and Socialist friends; and they say that Nehruji was adopting a correct policy. The problem with our Communist and Socialist friends is that wisdom has come to them very late. (*Interruptions*) So, we have a constant policy on this; we have been following a constant policy on this. The only problem is that you change from one time to another and you have to get a policy from some one else; the mind is not yours; the brain is not yours; the mind is somebody else's. This is your problem.

15.25 hrs.

[MR. SPEAKER *in the Chair*]

MR. SPEAKER: You kindly resume your seat for two minutes. I have to make an announcement.

15.25 $\frac{1}{2}$ hrs.

WELCOME TO THE PRESIDENT OF
THE EUROPEAN PARLIAMENT

[*English*]

MR. SPEAKER: Hon'ble Members, I have to make an announcement.

On my own behalf and on behalf of the hon. Members of the House, I have great pleasure in welcoming Dr. Egon A. Klepsch, President of the European Parliament and Mrs. Anita Klepsch who are on a visit to India as our honoured guests.

They arrived Delhi today morning. They are now seated in the special box. We wish them a happy and fruitful stay in our country.

15.26 hrs.

MOTION OF THANKS ON THE
PRESIDENT'S ADDRESS—*Contd.*

[*English*]

MR. SPEAKER: Prof. Thomas you may please continue.

PROF. K. V. THOMAS (Ernakulam): This year we are enjoying the fruits of the reformed and liberal policies which we have started at the time of Panditji, which have been followed by Indiraji, which have been taken up by Rajivji and

which are now pursued by Shri P. V. Narasimha Rao. (*Interruptions*)

SHRI RAM VILAS PASWAN (Rosera): How can you say that you are pursuing that?

PROF. K. V. THOMAS: We are pursuing the same, we have not moved away from that path. Look at the results. In the agricultural front, in 1993-94 we had 181 million tonnes of foodgrains which is about 11 million tonnes more than 1992-93. We could start exporting the agricultural product. In 1992-93 we have exported agricultural products worth of Rs. 3 million and during the period April-September 1993 alone it is to the tune of Rs. 11.37 million. How has this change taken place? This change has taken place because of the basis on which our agricultural policy has come.

Panditji started with the construction of big dams. He started with irrigation projects and new fertilizer industries. All the major fertilizer industries were started at the time of Panditji. At the same time, we started the Research and Development wing in our agricultural universities, in our laboratories and the results from those agricultural universities and laboratories in our universities could be transferred to the land, to the soil and our farmers could make use of them.

Sir, when our farmers are taking up this challenge we have to help them. In this House, all the political parties have been demanding that the farmers should be given remunerative price. There is no party which has not demanded that and when we give remunerative price, naturally this burden has to be passed down to the consumers. This year the Government, enhancing the remunerative

price, passed on a slight percentage of that to the consumers. So the ration prices of the rice, wheat and all those things were raised. Look at the prices of these commodities in the open market.

I come from Cochin where the price of rice last year was to the tune of Rs. 6 to Rs. 7 per kilogram. This year after enhancing the ration price of rice, the price of rice in the open market remains the same.

Three years back, I remember, in this House we had a discussion on price rise of essential commodities. What were the questions before us at that time? One was the price escalation or higher setting of prices of the essential commodities; and second was non availability of essential commodities.

Today, is any Member making an issue of non availability of any essential commodity? All the items are available in the market. Prices of some items like potato, onion, etc. might have slightly gone up. They are also coming down. But it is a fact that the essential commodities are available in the market. They are available to the consumers. Many of the essential commodities are available at reasonable prices.

So we cannot, at the same, ask that farmers should be given higher prices and consumers should be distributed all these items at low price. It is practically impossible. So the Government has taken a correct decision in enhancing the remunerative price to the farmers.

We from Kerala have been requesting Dr. Balram Jaxhar to decide the floor price of copra. We have been asking him to do it. On the one side when we demand that the remunerative price of

[Prof. K.V. Thomas]

copra has to be fixed, at the same time we cannot say that we should get edible oil at a lower price. It is not possible. If the price of coconut oil goes up because of our request, naturally the price of coconut oil in the market also will go up. It is a consequence of that. So, because of the progressive change taking place in the agricultural field we find that the farmers are getting a much better price. They are going to the fields and they are getting good returns.

SHRI RAM VILAS PASWAN: What about the prices of potato and potato chips?

PROF. K. V. THOMAS: Potato chips are taken in the bars. The common man only wants potatoes. (*Interruptions*)

Looking at the money supply, in 1992-93 there was a growth to 11.5 per cent in the money supply; in 1993-94 it has gone up to 12.6 per cent. Similarly, the inflow of the non-resident deposits is 657 million dollars this year.

I remember that when Dr. Manmohan Singh announced the partial convertibility of the rupee and the dollar being one hundred per cent convertible in the trade, everybody was apprehensive. They said that the rupee has to be devalued. But we find that the Indian rupee could stand ahead with the Dollar and Japanese Yen. Because of the bold decision we had taken, everybody was apprehensive at that time whether this convertibility could be agreed. Now we say that one hundred per cent convertibility will also be all right. We have come to that situation. This is because of the decision we have taken in the economic front.

Coming to the direct foreign investment from August 1991 to December 1993 an amount of Rs. 131.90 billion was invested. Private capital flow to India in 1994 was two billion dollars. Similarly if we look at the external debt and the debt services the receipts in 1992-93 were to the tune of Rs. 5,887 crore; in 1993 the figure was Rs. 5,248 crore and in 1992 repayment was Rs. 3,664 crore. In 1993 it was Rs. 3,762 crore.

In the sphere of foreign aid exports, from April 1992 to March 1993 the growth was 3.6 percent. From April to December 1992 it was only 3.4 per cent. From April to December 1993 it has gone to 19.9 per cent.

I am not reading all this data. What are the signals we get? The signals are, that our economic front has been stabilised.

Similarly in foreign trade we have got a very good trade balance. In 1991-92 it was minus 3,969 crore; in 1993-94 it is only minus 2,295 crore. So, we can be proud of the liberalisation policies which this Government has taken up during the last two and a half years.

Coming to employment, we have taken a number of steps during the last two and a half years. The Jawahar Rozgar Yojana, the Nehru Rozgar Yojana and other employment oriented programmes have reduced the unemployment in the country.

Sir, in November 1992, the number of applicants in the Employment Exchanges in the country was 36.77 million while in November 1993, it was only 36.25 million; there was a reduction

by 1.42 per cent. Similarly, in November 1992, the number of registrants in the Employment Exchanges was 32.98 million while in November 1993 it was only 34.05 million. In November 1992, the number of vacancies filled was 30.9 million and in November 1993, it was 32 million. So, in the employment front, we had given a new thrust so that the youngsters of our rural areas could find employment in their own places.

Coming to the petroleum products, recently the administrative price of petroleum products except kerosene has been increased. What is the reason? When one LPG gas cylinder is being sold in the market, the Government is giving a subsidy of Rs. 75. And when we enhanced it by Rs. 10, again the Government is giving a subsidy of Rs. 65. So, the Government is giving the LPG gas at a subsidy. Our internal production in regard to petroleum products has come down. So, we have to import. Naturally, we have to find out a way as to how to meet out this situation. So, the Government has increased the price. It is not that happily the Government has increased the price but reluctantly, it has increased the price. And we have no other way except to increase the price of diesel and petrol...*(Interruptions)*

SHRI E. AHAMED (Manjeri): I am not interrupting you. But I would like to know one thing. The oil producing countries are selling the petroleum products at lower rates while we are increasing the price of them. What is the reason? *(Interruptions)*

PROF. K. V. THOMAS: The reason is that we are importing them. We are losing precious foreign exchange. And we do not have any other way out. *(Interruptions)*

SHRI E. AHAMED: Does it mean that we are not importing them now? *(Interruptions)*

PROF. K. V. THOMAS: Yes, we are importing them now because there is no other way out... *(Interruptions)*

SHRI RAM NAIK (Bombay North): The international prices of the petroleum products have been reduced. Then, why do you increase the price?...*(Interruptions)*

PROF. K. V. THOMAS: Sir, coming to the labour front, if you look at the man-days lost in various States..

MR. SPEAKER: You have taken about 30 minutes. Kindly conclude now.

PROF. K. V. THOMAS: Coming to the labour front, if you look at the man-days lost for the last five years, you will notice that the number of man-days lost is coming down both in West Bengal and in Kerala. *(Interruptions)*

SHRI INDRAJIT GUPTA (Midnapore): To whose credit should that go?

PROF. K. V. THOMAS: The credit goes to the Government because of stabilization in the economy and stabilization in the industrial front. Okay, for West Bengal you can take credit and for Kerala, we will take the credit.

So, in the labour front, the number of man-days lost is coming down because the labour understand their duty and at this juncture, they cannot go for strikes and the managements also cannot go for lock-outs. We have got a very peaceful labour front in our country.

[Prof. K.V. Thomas]

Sir, coming to the achievements of our scientists in our research field, the launching of Agni is something about which the entire nation is very proud. It is an achievement to a community of scientists, who have been denied a number of modern facilities and modern technologies. But within themselves, they could find out the ways and means and the solutions in order to launch Agni.

As Agni has been launched in the space, I am sure, Sir, this Government will be able to give a new thrust to our political front, to our economic front and to our industrial front so that there will be economic prosperity in the country and there will be a peaceful political situation in the country. My only request is that all democratic forces should help us and support us.

With these words, I conclude my speech.

MR. SPEAKER: Motion Moved.

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1994."

Hon. Members present in the House, whose amendments to the Motion of Thanks have been circulated, may, if they desire to move their amendments,

send slips to the Table within 15 minutes indicating the serial numbers of the amendments they would like to move. Those amendments only will be treated as moved.

A list showing the serial numbers of amendments moved will be put up on the Notice Board shortly thereafter. In case any Member finds any discrepancy in the list, he may kindly bring it to the notice of the office at the Table without delay.

SHRI JASWANT SINGH (Chittorgarh): Mr. Speaker, Sir, I would like to make a request to you. This process is still continuing. For another, my intervention in this Debate on the Motion of Thanks on the President's Address, will inevitably get fractured because the House will rise at 4 O'clock to adjourn in preparation to the presentation of the Union Budget. Now, Sir, if you, from the Chair, would be so considerate that instead of giving us one hour's recess, you may give us a recess of an hour and a quarter.

MR. SPEAKER: That should not be done. You can make one or two points now and you can make the remaining points on the next day.

SHRI JASWANT SINGH: Sir, I will do exactly as you say.

I listened with care to the speech of my hon. friend, Shri Shiv Charan Mathur as also the seconder, Professor, K.V.Thomas. While they moved the Resolution thanking the President for his Address and also seconded it, I also read with great care the text of the speech which is really not so much a speech of the Head of the Republic, as it is an articulation of the Government's viewpoint

both of what they have done in the year that has gone by and what they intend doing in the year that is facing us now. I heard that speech then. When I read it subsequently, preparatory to saying what I have to say now, and when I heard both the mover of the Motion of Thanks and the seconder, I could not help but carrying an impression that it is a tired and dispirited Motion; a tired and dispirited Address. Of course, it was uninspiring in content. I was struck by the fact of the recourse that the Government has had to take of loading the speech with a great deal of empty statistical assertions. I found the Address somewhat self-satisfied and smug. A great deficiency that I find is the disharmony between the assertions of the Government and what I observe as a crippling cynicism that currently affects many parts of our national endeavour and national life.

There is an impression that is being attempted to be created in the speech itself—that in some fashion the ruling party, the Government, is equating the party with the Government and the Government with the nation — as if some kind of an imaginary hump has been crossed. Let me put it to the Treasury Benches that the arithmetics of Parliament have not stood in the way of the ruling party taking decisions. The arithmetic of the House has been fractured from the very constitution of this Lok Sabha, but that arithmetic has been manipulated. Now if you find that after the break up of the Telugu Desam Party or a break up of my colleagues in the Janata Dal— how many break ups have taken place, I do not know now the ruling party has arranged the arithmetic of the House in such a fashion that they have the numbers necessary to cross the half-way mark, let it be said, firstly, that in any case never stood in their way when it came to

decision making. One party or another of the House always enabled the Government to take necessary decisions. There were occasions when my friends from the left sustained this Government there have been occasions when my friends from the Janata Dal have sustained this Government and there have been occasions when we have sustained this Government. Therefore that alibi of not having the arithmetic of numbers to take decisions has never been there. Now if through an immorality, through a perversion of the participatory system of governance, through arranging of defections, through creating splits within one party after another, you have rearranged the arithmetic, let an illusion not invade your thoughts that you have crossed some kind of an imaginary hump and now rosy pastures or only green pastures lie ahead of you. A more difficult time, in fact, lies ahead of you....(*Interruptions*). If you have not followed the thrust of what I am saying, it will take me too long to explain that. It is not a matter of my satisfaction or someone else's dissatisfaction, it is a matter, I think, of great deal of reflection that the Treasury Benches ought to engage in that if you have rearranged the arithmetic of the House through defections then ought it to be a matter of smug, self-satisfaction or ought it to be a matter of great deal of self-reflection? I leave that there.

[*English*]

SHRI HARIN PATHAK (Ahmedabad): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the setting

[Shri Harin Pathak]

up of new gas based power station in Gujarat." (1)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the diversion of gas which was earlier earmarked for Gujarat." (2)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about increasing the power generation capacity in Gujarat." (3)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the clearance of Pipavav Gas based power Project." (4)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the revision of rate of royalty of crude oil." (5)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the quantity of coal supplied to Gujarat Power Station." (6)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the poor

quality of steam coal supplied from collieries." (7)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the cash and carry scheme for coal." (8)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about allocation of funds for exploration of Tapti Gas Fields." (9)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about clearance of Gandhar Gas Power Project." (10)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the approval for the issue of NRI Bonds for raising funds for the Sardar Sarover Project." (11)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the allocation of foodgrains (wheat and rice) to Gujarat." (12)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the

sufficient allocation of quota of edible oil to Gujarat." (13)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the sufficient allocation of imported palm oil to Gujarat." (14)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about increasing the quota of levy sugar to Gujarat." (15)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about early accordance of Indian Citizenship to the minority Hindu migrants of Pakistan." (16)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the recent hike in the prices of essential commodities." (17)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the allocation of natural gas to the major towns especially in Nadiad Anand, Ahmedabad for domestic and industrial purpose." (18)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the allocation of natural gas to Gujarat for Pipav project." (19)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the malpractices in the public distribution system and the steps to be taken in this regard." (20)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the disproportionate rise in the consumer price index and the wholesale price index of the essential commodities." (21)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the fact that in most of the States the implementation of land reforms measures including land ceiling and distribution of surplus land to the tiller has come to halt." (22)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps taken to provide compulsory education to the children in the age groups of 6 to 14 years as enshrined in the Constitution." (23)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the importance of public sector in the economy and also fails to spell out the measures proposed to be taken to strengthen and make viable the public sector units." (24)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the measures to be taken to ameliorate the condition of slum dwellers in all the big cities of the country." (25)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about declaration of Narmada Project as a National project." (365)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the construction of Ram Temple at Ayodhya in Uttar Pradesh." (366)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the rehabilitation of workers of closed textile mills in Gujarat and payment of their dues." (367)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps taken to provide employment to the unemployed youth registered with the Employment Exchanges." (368)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about eradication of child labour in the country." (369)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the plans to uplift the tribals within a fixed time limit." (370)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps taken by the Government to bring down galloping inflation." (371)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the plan for repayment of foreign debts." (372)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the adverse

consequences of the devaluation of rupee." (373)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the conditionalities attached to IMF loans to India." (374)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the Government efforts to solve the Kashmir problem." (375)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the confiscation of smuggled lethal weapons in the country particularly in the State of Gujarat during the last two years." (376)

SHRI AJOY MUKHOPADHYAY

(Krishnagar): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to build up political battle against the communal forces of the country." (40)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the

Government's promise to rebuild the demolished Babri Masjid at Ayodhya." (41)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the compromising attitude of the Government in regard to the religious fundamentalists of the country." (42)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to protect the secular fabric of the Nation." (43)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to launch political process for isolating and combatting the secessionist forces in J&K." (44)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the ugly role being played by the U.S imperialist to encourage terrorism in J&K and Punjab for destabilising India." (45)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the

[Shri Ajoy Mukhopadhyay]

negative approach of the Government in solving the genuine problems of the people of J&K and Punjab including implementation of Rajiv-Longowal Accord." (46)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the burden of more than six thousand crores of rupees through steep hike in prices of essential commodities including petrol and diesel just on the eve of the Budget Session." (47)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the total failure of the Government in checking the rise in prices of essential commodities." (48)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the fact that Government has surrendered the sovereignty of the country by signing the GATT Agreement." (49)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the action to be taken against the persons

indicated by the J.P.C. in connection with the scandal in securities transactions of the Banks and Financial Institutions." (115)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of the Government to consult the States before signing the GATT Agreement." (116)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the failure in tackling the galloping unemployment." (194)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address that the Government has led the country into debt-trap." (195)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address that the self-reliance of the country is being destroyed by the Government at the dictates of the IMF, World Bank and GATT." (196)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the need to check

"the ever increasing sickness of industries." (197)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address that the Government has totally ignored the imperative need of radical land reforms." (198)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the inability of the Government to take steps for safeguarding the indigenous industries particularly the Small Scale Industries." (199)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention that the Government is destroying the Public Distribution System." (200)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention that eastern India is being totally neglected in so far as railway facilities are concerned." (201)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the urgent need to unearth black money and to check its generation." (202)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the large scale deletion of names from voters list in Assam particularly of those belonging to minority communities." (569)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the large scale deletion of names from the voters list in Delhi." (570)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about large scale pending projects in West Bengal and steps to be taken by allotting more funds to complete those projects, particularly Railway Projects." (571)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the need for holding tripartite meeting in each sick public sector unit of the country." (572)

SHRI SUDHIR GIRI (Contai): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the impropriety of

[Shri Sudhir Giri]

hiking prices of essential commodities by the Government on the eve of the Budget Session of Parliament." (50)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the hardship being faced by the poor especially those below the poverty line due to hike in prices of the essential commodities supplied through the Public Distribution System." (51)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the harmful fall-out of the acceptance of the Dunkel proposals." (52)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the disinvestment of key industrial units of Public Undertaking which is likely to prejudicially affect the national interest." (53)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the increasing unemployment in the country." (54)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention the recent sad

colliery disaster in Ranigunj, West Bengal." (55)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the lack of safety measures required to be provided to the colliery labourers." (56)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the flagrant interference in the internal affairs of our country by the U.S. in so far as Jammu and Kashmir and Punjab are concerned." (57)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the indescribable sufferings and concerns caused to the work force in the various industrial units due to the liberalisation policy pursued by the Government." (58)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the adverse consequences of opening up the infrastructural sector of our economy to the multinational corporation for investment at their terms and conditions." (59)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the failure in starting political negotiations with the people of Jammu and Kashmir." (60)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the failure of the Government to condemn US policy towards Jammu and Kashmir." (61)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the serious sufferings of the Bhopal Gas Tragedy victims and the lapses on the parts of the Government to provide promised help to them." (62)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to indicate the measures required to be taken against the persons involved directly and indirectly in the securities scam." (63)

[Translation]

DR. RAMESH CHAND TOMAR: I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to

take up seriously the statements of the U.S. President regarding Kashmir." (64)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the concern of the Government to check increasing incidents of atrocities on Harijans and women in the country." (65)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about failure to check increasing prices of essential commodities." (66)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the stand of the Government to take into confidence all the political parties regarding the policy to be formulated on Kashmir." (67)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about abrogation of article 370 of the constitution relating to J&K." (68)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any time-

[Dr. Ramesh Chand Tomar]

bound scheme to-remove
unemployment." (69)

That at the end of the motion, the
following be added, namely:—

"but regret that there is no mention
in the Address about the steps
taken for payment of
unemployment allowance." (70)

That at the end of the motion, the
following be added, namely:—

"but regret that there is no mention
in the Address about taking
action against persons involved
in securities scam." (71)

That at the end of the motion, the
following be added, namely:—

"but regret that there is no mention
in the Address about initiating
election reforms." (72)

That at the end of the motion, the
following be added, namely:—

"but regret that there is no mention
in the Address about any
concrete plan to deal with the
terrorists of Kashmir." (73)

That at the end of the motion, the
following be added, namely:—

"but regret that there is no mention
in the Address about the
Government's policy and to take
necessary steps about the
statements made by America on
Kashmir." (74)

That at the end of the motion, the
following be added, namely:—

"but regret that there is no mention
in the Address about formulating
of new drug policy and the failure
of Government to check the
prices of life saving drugs." (75)

That at the end of the motion, the
following be added, namely:—

"but regret that there is no mention
in the Address about the failure
of Government to provide House
to the poor class on easy terms."
(76)

That at the end of the motion, the
following be added, namely:—

"but regret that there is no mention
in the Address about the failure
of Government to check the
rising prices of consumer
products like rice, sugar, wheat,
petrol and diesel." (77)

That at the end of the motion, the
following be added, namely:—

"but regret that there is no mention
in the Address about an effective
plan for improving the continu-
ously deteriorating situation in
Kashmir." (78)

That at the end of the motion, the
following be added, namely:—

"but regret that there is no mention
in the Address about providing
financial assistance to revive the
sick textile mills particularly in
Madhya Pradesh." (79)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the Government's policy for creating Uttaranchal in Uttar Pradesh and Vananchal in Bihar." (80)

[English]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the implementation of the recommendation made by the Sarkaria Commission for giving more autonomy to the States." (460)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about taking back possession of the Indian territory occupied by China, as per resolution passed by our Parliament." (461)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the steps taken or proposed to be taken by Government for construction of the temple of Lord Ram at Ayodhya." (462)

That at the end of the motion, the following be added, namely:—

"but regret that no mention has been made in the Address about

any time-bound programme of land reforms to mitigate the problems of the landless and other poor peasants." (463)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address of any time bound programme for meeting the acute shortage of electricity supply in the country." (464)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of Government to provide free and compulsory education for all children upto the age of 14 years within a period of 10 years from the commencement of the Constitution as provided for the Directive Principles." (465)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the time schedule of a relief scheme for labourers in the unorganised sector." (466)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the adverse affects of globalisation on the economy of the country, especially in the consumer sector." (467)

[Dr. Ramesh Chand Tomar]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the huge cost escalation of the public sector development projects for not completing them on schedule and the concrete measures taken in this matter." (468)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address of any time bound programme for supply of drinking water in large parts of the country." (469)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about taking concrete steps to check unprecedented rise in the prices of essential commodities." (470)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the rising graph of unemployment and concrete steps being taken by Government in this matter." (471)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the

formation of two new states of 'Vananchal' in Bihar and 'Ultranchal' in Uttar Pradesh for which there is a great agitation by the people of these areas." (472)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any time-bound programme for implementation of Directive Principle providing for workers participation in the management of industries." (473)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address for providing a uniform Civil Code throughout the country as enjoined in the Directive Principles." (474)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the functioning of the University Grants Commission in maintaining the standards of higher education and research and funding of the various universities/ institution in accordance with well established norms instead of the present system of adhoc funding." (475)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about steps taken

to reclaim the 'Pakistan Occupied' area of Jammu and Kashmir State." (476)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about steps taken to rehabilitate lakhs of migrants from the Kashmir Valley." (477)

SHRIMATI MALINI BHATTACHARYA (Jadavpur): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the unprecedented burden of foreign debt incurred by the country." (81)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the measures to be taken to check unemployment." (82)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure to derive any advantage for the nation at GATT talks." (83)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the pre-

budgetary hike in prices of essential commodities through administrative order." (84)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps to be taken to defuse the situation in Jammu & Kashmir." (85)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need for adequate investment in public sector units." (86)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps to be taken to achieve self-sufficiency in fertiliser production." (87)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure to check unscientific coal mining and the need to provide adequate safety to miners." (88)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure to expand the public distribution system to cover needy and backward areas." (89)

[Shrimati Malini Bhattacharya]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure to take adequate measures for the eradication of child labour." (90)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure to provide full compensation to Bhopal gas victims." (91)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to provide adequate funds for modernisation of IISCO by SAIL." (92)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the action to be taken against the persons indicted in the Bank Scam." (108)

SHRI HARADHAN ROY (Asansol):

I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention anything regarding

implementation of land reforms programme." (93)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the necessity of preventing increasing incident of dowry deaths." (94)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention anything regarding modernisation programme of Indian Iron & Steel Company, West Bengal." (95)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention increasing atrocities on Dalits, Harijans and Girijans." (96)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the need for implementation of Rajiv-Longowal Accord." (97)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the need for worker's participation in Management." (98)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the need for speedy implementation of the Sarkaria Commission's recommendations on Centre-State Relations." (99)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the danger of capitation fee charged in colleges." (100)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the mounting unemployment problem in the country." (101)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the problem of child labour in the country." (102)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the urgent need of proper repair and maintenance of National Highways." (103)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the need of a National Drug Policy." (104)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the danger of Dunkel Draft." (105)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the danger of rapid disintegration of the Public Distribution System." (106)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the sale of Public sector units at throw away prices." (107)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the action to be taken against the persons involved in the Bank Scam." (384)

SHRI BASUDEB ACHARIA
(Bankura): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the Agreement with BATT reached last December on terms that are humiliating to the country and contains assurance that the agreement would be submitted

[Shri Basudeb Acharia]

to Parliament for approval and ratification." (110)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the industrial stagnation in the country because of the policies pursued by the Government since July, 1991." (111)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the Government's onslaught on the people by arbitrary increase in the prices of essential commodities without the Parliament's approval." (112)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address for providing adequate funds for modernisation of IISCO by Steel Authority of India." (113)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the action taken against those foreign Banks who were involved in the Securities Scam." (114)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the hike in administered prices of rice, wheat, sugar, petrol, diesel, LPG, on the eve of the Budget session." (802)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about large scale land subsidence and fire which are taking place in Raniganj-Asansol area in West Bengal due to unscientific coal mining and there is urgent need to save the life and property of the people of that area and adopt scientific method for mining." (803)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the urgent need to protect Public Sector Undertakings." (804)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention that there is urgent need for modernisation of IISCO, West Bengal only by the Steel Authority of India." (805)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the action

to be taken against the persons indicted by the JPC in connection with the scandal in securities transactions of the Banks and Financial Institution." (806)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about unsatisfactory telephone services in the country, particularly of West Bengal and N.E. State." (807)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the promise of 10 million jobs every year." (808)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about United States of America's interference in our domestic policies." (809)

PROF. SUSANTA CHAKRABORTY
(Howrah): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of the Government to curb the prices of essential commodities." (128)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the loss

incurred by the Government owing to disinvestment of public sector." (129)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the sinister move towards privatisation of the Public Sector Banks in the guise of selling the shares of these Banks of the public." (130)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the failure of the Government to supply 14 essential commodities to the people at a subsidised price." (131)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the surrender of our economic sovereignty at the dictates of the G 7 Countries headed by the USA as reflected in the latest GATT agreement." (132)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of the Government to create job opportunities for the unemployed as proposed and promised." (133)

[Prof. Susanta Chakraborty]

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the alarming rise in Foreign Debt and the Debt-trap created thereby." (134)

SHRI RUPCHAND PAL (Hooghly): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the acute unemployment problem being faced by people in the country." (135)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the Government's succumbing to the pressures of the U.S. and the Western lobby at the Uruguay Round of the GATT negotiations." (136)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the time bound programme for implementation of the Sarkaria Commission recommendations on the Centre-State relations." (137)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about non-

implementation of Government's assurance about reinstatement of *retrenched railwaymen*." (138)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about guarantee of minimum wages to agricultural labourers." (139)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about providing substantial relief to poor and marginal farmers." (140)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the urgency of bringing about radical land reforms and ending feudal, semi-feudal and capitalist strongholds on land." (141)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address regarding the need to provide to the poor small and marginal farmers adequate credit and irrigation facilities together with timely supply of seeds, fertilizers and other inputs and to ensure remunerative prices for agricultural produce." (142)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about Government's failure to end corruption in public life." (500)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the Government's failure to take action against those involved in the Security Scam and public sector share disinvestment scandal." (501)

[Translation]

SHRI GIRDHARI LAL BHARGAVA:

I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address to provide special assistance for the development of desert regions of Rajasthan where 71 districts come under desert." (143)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the early approval of projects relating to electricity, irrigations and drinking water of Rajasthan which are pending with the Central Government for the last so many years." (144)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about lifting of ban from the mineral industries of Rajasthan which were closed in the name of environment and has resulted in the unemployment of thousands of workers, staff and truck owners." (145)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address to provide more funds to Rajasthan by the Centre to build more 'mid way motels' in order to provide facilities to the tourists visiting Rajasthan." (146)

[English]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about removing unemployment." (872)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about rehabilitating Kashmir migrants especially Hindus." (873)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about steps taken to check rising prices." (874)

[Shri Girdhari Lal Bhargava]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about taking India out of foreign debt trap." (875)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about steps proposed to be taken for electoral reforms." (876)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about providing alternative employment to the workers rendered unemployment due to closure of loss-making industries." (877)

SHRI JITENDRA NATH DAS
(Jalpaiguri): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the complete failure of the Government to bring down the prices of essential commodities to 1990 level not only within 100 days but even after two and half years." (147)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the price

hike of some essential commodities on the eve of the Budget Session." (148)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the unemployment problem prevailing throughout the country." (149)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about land reform policy" (150)

That at the end of the motion, the following be added, namely:—

"but regret that the Address completely fails to mention that "Right to Work" and "Right to Employment" shall be included as fundamental rights under the Constitution of India." (151)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention any device to unearth the black-money in the country." (152)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention any device to check terrorism prevailing in different parts of the country." (153)

That at the end of the motion, the following be added, namely:—

complete the unfinished projects in West Bengal." (159)

"but regret that the Address fails to mention about any effective solution of the Kashmir problem." (154)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps to be taken to meet the American threat on Kashmir issue." (160)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the revival of the closed mills." (155)

That at the end of the motion, the following be added, namely:—

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about any efforts to revive the sick industrial units in the country." (161)

"but regret that there is no mention in the Address about providing uniforms and free education to all children." (156)

That at the end of the motion, the following be added, namely:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address to protect the people from the attack of the natural calamities." (428)

"but regret that there is no mention in the Address about any efforts to provide free modern medical treatment to all." (157)

That at the end of the motion, the following be added, namely:—

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about supplying of 14 essential commodities at low prices through public distribution system." (429)

"but regret that there is no mention in the Address about re-orientation of the Central-State share over total economy of the country." (158)

That at the end of the motion, the following be added, namely:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about improvement of Railway communications in North Eastern Region." (430)

"but regret that the Address fails to mention about any guideline to

[Shri Jitendra Nath Das]

steps to make Delhi-Bagdogra flight daily." (436)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the need to supply drinking water in every village." (431)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about extending of electronic telephone facilities to different places in West Bengal." (432)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about adopting effective measures to curb malpractices in Railways." (433)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about allotment of funds in the flood devastated district Jalpaiguri West Bengal." (434)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention to allot funds for Teesta Irrigation project in North Bengal." (435)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about taking

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about taking effective steps to save the country from of the foreign debt." (437)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to supply electricity to every village." (438)

That at the end of the motion, the following be added, namely:—

"but regret that the Address is completely silent about allocation of more funds and more power to States." (439)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about taking effective steps to curb abnormal price hike of essential commodities." (440)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about providing more facilities to farmers of the country." (441)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the need to allot more funds in the field of education." (442)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the large-scale deletion of names from voters' list in Assam." (443)

SHRI ATAL BIHARI VAJPAYEE
(Lucknow): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the clear policy to contain militancy in Jammu and Kashmir." (162)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the inadequacy of the measures taken by the Government for providing relief to lakhs of migrants, mostly, Hindus, who were displaced from the Kashmir Valley and are living in Jammu region and other parts of the country in miserable conditions." (163)

That at the end of the motion, the following be added, namely:—

"but regret that the Address neither mention about the mounting

foreign debt of the country nor about the steps taken to reduce such debt." (164)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the circumstances necessitating steep increase in the administered / controlled prices of L.P.G., sugar, rice, wheat, petrol and diesel." (165)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps taken to control insurgency and secessionist activities in the North-Eastern States, particularly in Assam, Nagaland, Manipur and Tripura." (166)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps proposed to be taken to reform the electoral system in the country in the light of the experience gained in the past." (167)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps proposed to be taken to provide employment to the people who will become surplus consequent

[Shri Atal Bihari Vajpayee]

upon the Government's policy to close sick and unviable industries." (168)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not raise expectation of implementation of the major recommendations made in the report of the Sarkaria Commission." (169)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the action taken to implement the major recommendations made in the report of the Joint Parliamentary Committee on irregularities in Securities and Banking Transactions." (170)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the likely adverse effects of the entry of foreign companies in the insurance and banking business." (171)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the destabilising effect of excessive dependence on foreign capital and technology." (172)

That at the end of the motion, the following be added, namely:—

but regret that there is no mention in the Address about any time-bound programme to provide free and compulsory education for all children until they complete the age of fourteen years, as envisaged in the Directive Principle of State Policy of the Constitution." (173)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any concrete plan of action to control the annual rate of growth of population in the country." (174)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not indicate any clear stand of the Government on the question of signing of Non-Proliferation Treaty." (175)

DR. LAXMINARAYAN PANDEYA
(Mandsaur): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the implementation of the recommendation made by the Sarkaria Commission for giving more autonomy to the State." (176)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about taking back possession of the Indian territory by China." (177)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the steps taken or proposed to be taken by Government for construction of the temple of Lord Ram at Ayodhya." (178)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of Government to provide free and compulsory education for all children upto the age of 14 years within the period of 10 years from the commencement of the Constitution as provided in the Directive Principles." (179)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the time schedule of a relief scheme for labourers in unorganised sector." (180)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the adverse affects of globalisation

on the economy of the country especially in the consumer sector." (181)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the huge cost escalation of the Public Sector Development Projects for not completing them within schedule time, and the concrete measures taken in this matter." (182)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address of any time-bound programme for supply of drinking water in large parts of the rural areas of the country." (183)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address of any time-bound programme for meeting the acute shortage of electricity supply in the country." (184)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any time-bound programme of land reforms to mitigate the problem of the landless and other poor peasants." (185)

[Dr. Laxminarayan Pandeya]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about taking concrete steps to check unprecedented rise in the prices of essential commodities." (186)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the rising graph of unemployment and concrete steps being taken by Government in this matter." (187)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the formation of two new States of 'Vananchal in Bihar' and 'Uttanchal in Uttar Pradesh for which there is a great agitation by the people of areas.'" (188)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any time-bound programme regarding implementation of Directive Principles of the Constitution for workers participation in the Management of Industries." (189)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address for providing a uniform Civil Code throughout the country as enjoined in the Directive Principles of the Constitution." (190)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the functioning of the University Grants Commission in maintaining the standards of higher education and research and funding of the various universities/institutions in accordance with well established norms instead of the present system of adhoc funding." (191)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about steps taken to reclaim the 'Pakistan Occupied' portion of Jammu and Kashmir State." (192)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about measures taken to rehabilitate lakhs of migrants from Kashmir valley." (193)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about providing

protection and priority to indigenous consumer industry in view of un-restricted entry of multinational companies in these areas." (674)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about adopting a clear national health policy so that health care facilities could reach the masses suffering from diseases like Leprosy, Cancer, T.B. and Blindness." (675)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about taking effective steps to deal with Bangladesh infiltrators." (676)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about taking effective steps to deal with the danger arising out of environment and water pollution so that chemical industries violating the laws in this connection could be hauled-up." (677)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about an integrated agricultural policy so that the interests of the farmers could be safeguarded and

provided remunerative prices for sugarcane, cotton, rice, opium, ground nut and soyabean crops." (678)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about formulating a national transport policy and working for the expansion of road like Delhi - Bombay via Chittor - Neemuch - Mandsaur - Ratlam." (679)

PROF. PREM DHUMAL (Hamirpur): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about taking back of Indian territory occupied by China." (203)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the construction of Lord Ram's Temple at Ayodhya." (204)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about including Gaddis and Gujjars of the merged areas of Himachal Pradesh in the list of Scheduled Tribes." (205)

[Prof. Prem Dhupal]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address of getting back Pak-occupied areas of Kashmir." (206)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about manufacturing of Atom Bomb to meet the challenge nuclear Bomb of Pakistan." (207)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any specific programme regarding electoral reforms." (248)

[*Translation*]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any clear cut policy on issuing of Identity Cards to the voters." (249)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps to check rising prices." (250)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the increasing problem of unemployment in the country." (251)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps to be taken to bring the situation of Jammu and Kashmir under control." (252)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the assurance regarding giving royalty to Himachal Pradesh on Hydro Power Projects." (253)

{*English*}

SHRI SUDARSAN RAYCHAUDHURI (Serampore): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to take effective steps and socio-economic measures for the upliftment of the people belonging to SC/ST and other backward classes." (227)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about effective measures to check atrocities on women." (228)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about recognising "Right to Work" as a fundamental right." (229)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address the people's right to information should be recognised through suitable constitutional provision and consequently transparency should be introduced in Government functioning and provisions like secrecy clause in Banking Industry and withholding of publication of details regarding payment of Income-tax and Wealth-tax etc. should be done away with." (230)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about setting of a time-frame for providing safe drinking water in all villages." (231)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about concrete

steps for solving the Housing problem of the country." (232)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the pressure on the Government from the IMF and World Bank resulting in sacrifices of our economic and political interests." (233)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to initiate concrete steps and time bound programme for introduction of compulsory Universal Primary Education for all children upto the age of 14." (234)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to initiate effectively time-bound programme for eradication of illiteracy from our country." (235)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to grant autonomy to the electronic media with a view to imparting neutrality." (236)

[Shri Sudarsan Raychaudhuri]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure to step-up exploration of oil in vast areas in and around West Bengal and other places with potential for large deposit of oil and also failure of the Government to use properly the huge amount of natural gas which has to be burnt at Bombay High and other places." (237)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the urgent need for extending modern telephone facilities to the people of Dhaniakhali, Polba, Mahanand, Haripal and Singur areas of Hooghly district of West Bengal." (238)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the serious consequences for the Indian people of the series of economic measures adopted at part of conditionalities attached to IMF Loan." (239)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps to be taken to enhance revenue from direct taxes." (240)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address that concrete steps to be taken to supply all essential commodities at fixed price through public distribution system." (241)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any assurance of worker's participation in management." (242)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to drop the Exit Policy." (243)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps to be taken to curb the alarming rise in prices." (244)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the early implementing the major recommendations of the Sarkaria Commission for restructuring of Centre-State relations." (245)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address that wrong economic policy decisions such as increase of administered prices of rice, wheat, sugar, petrol, diesel, petroleum products, domestic LPG etc. have shot up-prices of all other essential commodities." (246)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address that the threat of closure and retrenchment of employees were steps in the wrong direction which would cause immense damage to our economy." (247)

SHRI E. AHAMED (Manjeri): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about strong sentiments expressed by the Muslim Community in the country against one point reference of Ayodhya matter to the Supreme Court under Article 143 of the Constitution instead of reference under Article 138 of the Constitution." (254)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address as to the

measures Government proposes to take to ensure adequate representation of the minority community particularly Muslims in the Central Government Services, Public Undertaking Units and other defence services." (255)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the Government's efforts to improve educational facilities of the minorities under 15-POINT PROGRAMME." (256)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the Government's failure to check the hike in the prices of essential commodities." (257)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the growing apprehension in the minds of people especially members of minority communities in several States as a result of indiscriminate use of TADA." (258)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about fulfilling the assurances of the Government

[Shri E. Ahamed]

on the reconstruction of Babri Masjid at the original site." (777)

SHRI SUBRATA MUKHERJEE
(Raiganj): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the unemployment problem among the youth specially educated unemployed youth." (295)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the attitude of the Government in putting up effective political resistance against communal forces." (296)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of the Government to start effective political process to combat terrorism in Jammu & Kashmir." (297)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about implementation of Rajiv-Longowal Accord." (298)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any effective scheme to be formulated by Government to provide remunerative price to the farmers for their produce and reducing the prices of inputs like fertilizers, pesticides, electricity and irrigation for the benefit of farmers of the country." (299)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any time-bound programme to improve the condition of the people below the poverty line, specially, the SCs/STs." (300)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about formulating an effective scheme for ameliorating the condition of landless agricultural labourers living below the poverty line." (301)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about providing guidelines for improving the lot of weavers engaged in handloom and cottage industries and solve their problem of livelihood." (302)

That at the end of the motion, the following be added, namely:—

Government in regard to procurement of foodgrains." (308)

"but regret that there is no mention in the Address about the need to provide inexpensive and expeditious justice to the masses." (303)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the failure of Government to strengthen the public distribution system." (309)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about removing malpractices rampant in administration and Government Departments." (304)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the inability of the Government to protect the economic sovereignty of the country." (310)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the failure of the Government to check rise in prices of essential commodities." (305)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the need to curb the tendency of taking foreign debt." (311)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the inability of the Government to implement radical land reforms." (306)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the hike in administered prices of rice, wheat, sugar, petrol, diesel, LPG on the eve of the Budget Session." (312)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the failure of the Government to take positive step to stop industrial sickness." (307)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the failure of the Government to provide

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the failure of the

[Shri Subrata Mukherjee]

adequate budgetary support to the public sector undertakings ." (313)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the urgent need of modernisation of IISCO, West Bengal by the SAIL only." (314)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the failure of the Government to extinguish fire in the collieries of Jharia and Raniganj and thus salvaging millions of coal valuing crores of rupees." (315)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the safety measures to be strengthened in the coal mines to save the lives of miners after the recent accident in New Kenda mine of ECL." (316)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the completion of different pending projects in West Bengal." (317)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the diversion of money from the allotted projects of West Bengal to other parts of the country." (318)

SHRI MOHAN SINGH (Deoria): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about unjustified hike in administered prices of sugar before Budget which will cause unprecedented increase in the market prices." (319)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to condemn the increase in prices of essential commodities like wheat, rice, LPG, diesel and petrol." (320)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about finding appropriate solution of Ayodhya dispute." (321)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the poor show country is putting up at all

international forum due to weak and ineffective policy regarding Kashmir and the need to give a befitting reply to the world powers for interfering in internal affairs of India." (322)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about foreign intelligence agencies operating in North-Eastern region of India." (323)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about danger to sovereignty of India under pressure from IMF and World Bank and thereby adversely affecting the Indian industry." (324)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the alarming rise in unemployment and poverty due to direct foreign capital investment in the country which will lead India in the debt trap." (325)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about closure of fertilizer units manufacturing urea located at Gorakhpur, Barauni, Ramgundam and

Haldia etc., thereby adversely affecting agriculture in India." (326)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention that 2 crore weavers in the country are on the brink of starvation due to closure of powerloom and handloom industrial units." (327)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about bad financial position of major educational institutions and absence of academic environment to regulate academic sessions." (328)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about failure of the Government to retrieve land in possession of China since 1962." (329)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about failure of the Government to make clear its stand regarding freedom of Tibet, violation of human rights and stockpiling of atomic weapons in Tibet by China." (330)

[Shri Mohan Singh (Deoria)]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about failure of the Government to tackle serious growing unemployment problem among the youths." (331)

SHRI YAIMA SINGH YUMNAM

(Inner Manipur): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about establishing a Central University in the State of Manipur." (377)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about establishing an Engineering College in the State of Manipur." (378)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about taking over the Regional Medical College at Imphal by the Centre." (379)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the clearance of the LOKTAK DOWN STREAM HYDRO-ELECTRIC PROJECT, by the Central Government." (380)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the establishment of a Paper Mill with Central assistance Manipur." (381)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about specific measures to be taken up by the Centre to bring total peace in the State of Manipur, even by offering general amnesty to the insurgent activists and organisations." (382)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to provide more facilities to the Tribal people of the Hill Areas of Manipur State." (383)

[*Translation*]

SHRI RAJENDRA AGNIHOTRI:
beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about forming a separate State consisting of Bundelkhand region of Uttar Pradesh and Madhya Pradesh." (417)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about tapping of water resources of Uttar Pradesh and Madhya Pradesh to solve irrigation and drinking water problems of Bundelkhand region." (418)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any scheme to develop historical places of Bundelkhand region like Jhansi, Orcha, Talbhet, Kalijar, Devgarh into tourist spots." (419)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any scheme for industrialisation of Bundelkhand region of Uttar Pradesh and Madhya Pradesh to solve increasing unemployment." (420)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any time bound programme to abolish sales tax." (421)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about checking

increasing incidents of atrocities on women in the country." (422)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about failure of the Government to fulfil the promise to make available S.T.D. facilities in Jhansi, Vada, Jalaun, Hamirpur and Lalitpur tehsils and municipal area and towns of Bundelkhand region of Uttar Pradesh." (423)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about reasons for drastic increase in administered prices of consumer goods." (424)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about improving the situation in sick and loss making industries and to provide alternative employment to workers affected by closure of industries." (425)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any clear cut policy to check terrorism in Jammu and Kashmir." (426)

[Shri Rajendra Agnihotri]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any programme to provide free and compulsory education to all the children upto the age of 14 years." (427)

[English]

SHRI RAM VILAS PASWAN

(Roseira): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the imbalances in the development of various States and Government's strategy for the economic development of the backward States of the country." (444)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the continuous incidents of atrocities on women and the strategy to end this anti-social menace." (445)

That at the end of the motion, the following be added, namely:—

"but regret that the Address makes no mention of any time schedule for solving the growing unemployment problem in the country." (446)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the efforts to be made for speeding up of the land reforms in the country." (447)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about bringing electoral reforms in the country." (448)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the inclusion of "Right to Work" in the Constitution as a Fundamental Right." (449)

That at the end of the motion, the following be added, namely:—

"but regret that the Address makes no mention about failure of the Government to fill up the backlog of reserved vacancies in Government services." (450)

That at the end of the motion, the following be added, namely:—

"but regret that the Address makes no mention about the growing problem of child labour in the country and the need to formulate a time-bound programme to eradicate it." (451)

That at the end of the motion, the following be added, namely:—

"but regret that the Address makes no mention about the implication of GATT on the economic sovereignty of the country." (452)

That at the end of the motion, the following be added, namely:—

"but regret that the Address makes no mention about the follow up action on JPC report on Securities Scam." (453)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the tragic mishaps in the coal mines and lack of adequate safety measures to prevent such disasters." (454)

That at the end of the motion, the following be added, namely:—

"but regret that the Address makes no mention of the growing industrial sickness in the country." (455)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the continued dependency on imports in respect of petroleum products and failure of the Government to exploit the oil resources available in the country." (456)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the failure of the Government to set up a Bonded Labour Commission for abolition of Bonded Labour System." (457)

That at the end of the motion, the following be added, namely:—

"but regret that the Address makes no mention about Government's failure to contain the continuous rise in the prices of essential commodities and the inflationary trend." (458)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not give any categorical assurance for simultaneous rise in the prices of agricultural produce in consonance with the rise in the cost of inputs." (459)

SHRI SOBHANADREESWARA
RAO VADDE (Vijaywada): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the concrete measures that are proposed to be taken to clear the pending irrigation project proposals in general and for Andhra Pradesh in particular." (514)

{Shri Sobhanadreeswara Rao Vadde}

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention the date from which the revised crop insurance scheme will be implemented and the Districts of various States in which this scheme will be implemented." (515)

That at the end of the motion, the following be added, namely:—

"but regret that while the Address has mentioned that Government attaches highest priority to development of agriculture, in practice it is being given low priority." (516)

That at the end of the motion, the following be added, namely:—

"but regret that the Address has failed to mention the plight of cotton growers in the country who are getting lesser price due to the Government's imposition of ban on export of cotton and import of 5 lakhs bales of cotton without import duty." (517)

That at the end of the motion, the following be added, namely:—

"but regret that the Address has failed to mention the disagreement between the Govt. of Andhra Pradesh and the Central Government on the issue of removing all Intra and Inter-State restrictions on the movement of foodgrains." (518)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the likely danger to the national interest leading to debt trap due to the policy of the Government in agreeing for post tax 16 percent return on the foreign capital invested in Power Sector." (519)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the gross impropriety of Central Government in increasing the issue price of rice, wheat and sugar etc; and prices of L.P.G., diesel and petrol before the commencement of Budget session of Parliament." (520)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the plight of the poor people and middle classes due to the steep increase in the prices of essential commodities recently." (521)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the concrete steps taken by the Government to resolve the Ram-Janam Bhoomi-Babri Masjid issue amicably by referring the issue to the Supreme Court under article 138 (2)." (522)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the steep increase in the number of unemployed in the country and larger number of people who are being denied opportunities due to closure of several companies particularly small industries—due to the new economic policies of the Union Government." (523)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention that several State Governments have not yet initiated any measure to de-regulate and de-bureaucratise the economy at the State level." (524)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the failure to fulfil the promise of 10 million jobs every year." (552)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the share market boom because of free flow of foreign capital in stock markets." (553)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the steps to be taken to implement the Joint Parliamentary Committee Report on Share Markets." (554)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the prevailing recession in manufacturing industries." (555)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the ill-effects of unrestricted imports of machinery in the country." (556)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the dangerous consequences in the financial sector because of default of large borrowers in the financial sector." (557)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to recognise the trend towards a double digit inflation in the current financial year." (558)

[Shri Nirmal Kanti Chatterjee]

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to note inflow of the foreign capital without any improved technology." (559)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to note the increasing foreign indebtedness of the economy and the growing burden of repayment consequent thereon." (560)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to note the precarious tendency of shortfall in collection of duties." (561)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention US interference in our domestic policies." (562)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to criticise US official's utterances on Jammu and Kashmir." (563)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the urgent need for

electoral reforms including a properly constituted multi-member Election Commission." (564)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention the neglect of Railway Projects in West Bengal and Kerala and North Eastern States." (565)

SHRI SATYA DEO SINGH
(Balrampur): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the apprehension of the take-over of Indian Companies by Trans-National Corporations (TNCS)." (566)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the proposed entry of foreign print media in the country." (567)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps taken or proposed to be taken by Government against the socio-cultural subversion of the country through foreign electronic and print media." (568)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the vicious activities of Pakistan Intelligence Agency (ISI) in our country particularly in Kanpur and Aligarh towns of Uttar Pradesh." (657)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the construction of Lord Shri Ram Temple in Ayodhya." (658)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any scheme for the welfare of Tharu Scheduled Tribes in Uttar Pradesh." (659)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need for checking the misuse of muscle power and money power in elections and implementation of electoral reforms." (660)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about checking the gigantic problem of price rise." (661)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about recommissioning the Gorakhpur Fertilizer Plant." (662)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the Bangladeshis West Bengal, Bihar Uttar Pradesh and Delhi and the need to deport them." (663)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need for an effective plan to send back the Kashmiri Hindus to the Kashmir Valley." (664)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need for effectively dealing with Pakistan which is aiding and abetting terrorists activities in the country." (665)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need for an effective plan to merge part of Kashmir which is under illegal occupation of Pakistan with India." (666)

[Shri Satya Deo Singh]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about constituting Uttranchal Pradesh in Uttar Pradesh and Vananchal Pradesh in Bihar." (667)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of the Government to condemn America for its policy of encouraging and openly supporting Pakistan for aiding terrorism in India." (668)

SHRIMATI GEETA MUKHERJEE
(Panspura): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the pre-budgetary huge hike in prices of many essential commodities through administrative order." (575)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need for adequate investment in Public Sector." (576)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about big rise in

the number of unemployed people and the Government's failure to increase employment opportunities." (577)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the closure of a number of industries and workers and employees losing their jobs." (578)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the surrender of India's economic sovereignty at the dictates of the G-7 countries led by USA as reflected in the latest GATT agreement." (579)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the tremendous increase in India's foreign debt and the apprehension that we may be falling in debt trap." (580)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the growing atrocities on women." (581)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the growing

atrocities on people belonging to the SC and ST." (582)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps to be taken to defuse the situation in Jammu and Kashmir." (583)

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that in the Address reference has not been made to creation of a new State "Uttranchal", out of the eight hill districts of U.P." (596)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no reference has been made to industrialisation of the "Zero Industry" districts of Uttranchal." (597)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no reference has been made to massive unemployment in the country." (598)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no reference has been made to

solving the acute drinking water problems particularly in Garhwal Mandal." (599)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no reference has been made to extend Railway facility in the hill districts of Urraranchal." (600)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no reference has been made to gross inadequacy of communication system and road communication in Uttranchal." (601)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no reference has been made to the large number of developmental projects held up for want of clearance under "Van Adhinyam 1980." (602)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no reference has been made to the problems created by displacement of people due to Tehri Dam." (603)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made to

[Maj. Gen. (Retd.) Bhuwan Chandra
Khanduri]
grossly inadequate banking
facilities in Garhwal." (604)

That at the end of the motion, the
following be added, namely:—

"but regret that in the Address no
mention has been made about a
clear-cut policy to make
Pakistan refrain from interfering
in internal affairs of India." (605)

That at the end of the motion, the
following be added, namely:—

"but regret that in the Address no
mention has been made about
the interference by Organisation
for Islamic Countries (OIC) in
Kashmir affairs." (606)

That at the end of the motion, the
following be added, namely:—

"but regret that in the Address no
mention has been made about
the large-scale infiltration of
Bangladeshis into India." (607)

That at the end of the motion, the
following be added, namely:—

"but regret that in the Address no
mention has been made about
the welfare of lakhs of migrants
displaced by terrorists from
Kashmir Valley." (608)

That at the end of the motion, the
following be added, namely:—

"but regret that in the Address no
mention has been made about

the attitude of USA with regard
to Kashmir problem." (609)

That at the end of the motion, the
following be added, namely:—

"but regret that in the Address no
mention has been made about
the growing Indo-Israeli
cooperation and its benefits to
India." (610)

That at the end of the motion, the
following be added, namely:—

"but regret that in the Address no
mention has been made about
the vocal and anti-India
propaganda on Farrakka
Barrage Issue." (611)

That at the end of the motion, the
following be added, namely:—

"but regret that in the Address no
mention has been made about
the increasing prices of essential
goods on the eve of Budget
Session." (612)

That at the end of the motion, the
following be added, namely:—

"but regret that in the Address no
mention has been made about
large-scale, mounting internal
and external debts." (613)

That at the end of the motion, the
following be added, namely:—

"but regret that in the Address no
mention has been made about
large-scale black money in the
country." (614)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made about the need for taking urgent measures to implement electoral reforms." (615)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made about introducing "Uniform Civil Code" as envisaged in the Constitution." (616)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made about specific and time-bound programme for reducing birth-rate and population." (617)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made about India going nuclear." (618)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made about the inability of Government to properly utilise large number of armed forces personnel retiring at a very young age every year." (619)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made about Compulsory Military Service for a fixed period by all Government servants." (620)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made about the total inefficiency of P & T Department and Telecommunication Department in Garhwal Mandal." (621)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made about the need for adequate supply of LPG in Garhwal Mandal." (622)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made about extending LPG supply upto the block level in Garhwal Mandal in order to protect forests and environment ." (623)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made about funding and completion of Vishnu Prayag and Srinagar (Garhwal) Hydro-Electric Projects." (624)

[Maj. Gen. (Retd.) Bhuwan Chandra
Khanduri]

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made about improving the quality of foodgrains supplied through PDS in the country." (625)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made about the finding a solution to the problem of "one-rank-one-pension" for ex-servicemen." (626)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made about a number of categories, e.g., widows of ex-servicemen, who have now been left out of the "One-time Increase"." (627)

That at the end of the motion, the following be added, namely:—

"but regret that in the Address no mention has been made about the unfair treatment meted out to servicemen by Railways with regard to giving passes to Gallantry Award winners (e.g. Param Vir Chakra, Ashok Chakra, etc.) as compared to the "Freedom Fighters"." (628)

SHRI MANJAY LAL (Samastipur) : I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any scheme for providing basic amenities like housing, food, medical and pension to the weaker sections of society, and to the extremely poor, orphans, handicapped and widows." (680)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any comprehensive national scheme for elimination of corruption in public life." (681)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any concrete scheme to check day by day deteriorating law and order situation in the country, especially incidents of looting, killing and terrorism in Kashmir." (682)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any national programme to tackle widespread unemployment in the country." (683)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any scheme to ensure timely and cheap justice to the lakhs of poor citizens refacing undue delays in the judicial process." (684)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any concrete scheme to tackle disruptive activities of Pakistan in various parts of India, especially Kashmir, through ISI and terrorists." (685)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any scheme to take back lakhs of acres of land of India in possession of China." (686)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any programme to improve ties with neighbouring countries and to increase cooperation with Japan, which is India's major friendly nation." (687)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about rejection by

the Government of Dunkel proposals which are detrimental to the interests of the poor and weak agriculturists." (688)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about saving the culture of India from the onslaught of foreign media." (689)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about paying royalty on coal to the States on the basis of value instead of on weight." (690)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any provision to prevent takeover of Indian companies by foreign companies." (691)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about removal of regional and administrative disparities in the States on economic basis." (692)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about making any

[Shri Manjay Lal]

provision regarding making right to work as a Fundamental right by amending the Constitution." (693)

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps to be taken to check black-money in the country." (701)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about failure of Government to solve the problem of unemployment." (702)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need for rejecting Dunkel proposals." (703)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the concrete steps to be taken to check communal riots in different parts of the country." (704)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to reconstitute judiciary with a view to deliver justice to every section of the society ." (705)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the intention of the Government to rehabilitate slum dwellers living in metropolitan cities." (706)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about formulation of special programme for under-developed areas in the country." (707)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need for reducing prices of essential commodities within a specific time." (708)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about approving and implementing the pending scheme of U.P. Government for providing natural gas as an alternative source of energy

instead of coal to industries in Shikohabad, Agra and Firozabad areas through HBJ pipeline and thereby saving Tajmahal from environmental pollution." (923)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about providing LPG connection on priority basis to over one lac registered consumers who are on waiting list since 1984 in several districts of U.P. including Agra and the Taj protected zone." (924)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about developing Agra as an International Tourist city." (925)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about connecting three national highways through a bypass ten kilometres away from Tajmahal saving it from vehicular pollution." (926)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about setting up of an International Airport in Agra." (927)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about encouraging tourism industry in Agra, U.P." (928)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about curbing increasing number of criminal incidents and atrocities on Harijans, backward castes and women." (929)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about a resolve to effectively check the caste and communal riots in Uttar Pradesh which is being abetted by foreign powers including the ISI of Pakistan." (930)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about integrated development of backward districts and welfare of workers under the Jawahar Rojgar Yojna." (931)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about cutting the fund allocation for the development of Agra district

[Shri Bhagwan Shankar Rawat]

under the Jawahar Rojgar Yojna in the current financial year and providing employment to the agricultural labourers." (932)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the promotion of carpet, handicrafts and shoe industry of Agra which are major foreign exchange earners." (933)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about a comprehensive scheme for the promotion of industrial development and power production in Uttar Pradesh." (934)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about falling per capita income in UP in comparison to the average national per capita income and to bring it at par with the national per capita income." (935)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about constructing a barrage over river Yamuna in Agra." (936)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about checking the number of educated unemployed people in the country by providing them employment and paying unemployment allowance to them." (937)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about providing continuous and sufficient electricity supply to Taj Protected Area including Agra as per the recommendations of Vardarajan Committee." (938)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any definite plan to increase agricultural production." (939)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any definite plan to provide agriculture equipments to farmers and to get them remunerative prices of their produce." (940)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any

scheme of checking the activities of militants in J&K and to rehabilitate the displaced persons of Kashmir in Kashmir itself." (941)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about making arrangements for providing education to the dependents of the migrants of Kashmir." (942)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the resolution and efforts to free the economy of the country from the clutches of multi-nationals IMF and World Bank." (943)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about resolve to get the consumer overcome from price rise which has taken place due to steep increase in the prices of LPG, petrol, diesel, foodgrains supplied under Public Distribution System." (944)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about opening of Taj Mahal for tourists in the night and illuminating it with flood lights of various colours." (945)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about setting up of a television studio in Agra." (946)

SHRI LALIT ORAON (Lohardaga): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the creation of a separate State of Vananchal by joining Chotanagpur—Santhal Pargana of Bihar." (755)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the upliftment of SCs/STs and necessary steps to be taken for effective protection of their interest and to protect their social, educational and political rights." (756)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the deleting of the names of those scheduled tribes people from the lists of Scheduled Tribes who embrace others religion and culture after relinquishing their own religion and culture." (757)

[Shri Lalit Oraon]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the return of the lands under time bound programme to those members of the Scheduled Tribes whose lands have been acquired by non-tribal people through unconstitutional means." (758)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any time bound programme to pay compensation of total lands and to provide employment to the dependents of displaced persons whose lands have been acquired for irrigation and other projects in Vananchal areas of Bihar." (759)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any concrete steps to solve the problem of housing in the country especially for SCs/STs." (760)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about inclusion of life sketches of tribal freedom fighters in the text books and release of postal stamps and

tele films based on their life sketch." (761)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any time bound scheme for installing automatic Telephone Exchanges in each block of Vananchal areas of Bihar." (782)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any effective steps for redressal of problems arising out of displacement of residents, environmental pollution, degradation of forest and resultant tension due to acquiring of 242 villages by the Defence Ministry for its firing range in Gumla, Lohardagga and Palamu districts of Bihar State." (763)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any time bound programme for employment and promotion on vacant posts for officers staffs of SCs/STs working in various Ministries and Departments." (764)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about improving the law and order situation in the country." (765)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about return of Hindus with all their belongings who have been forced to leave Kashmir." (766)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any policy and work plan to include those lands in Indian union acquired by China and areas occupied by the Pak occupied Kashmir." (767)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about opening the approved retail diesel petrol outlets in the tribal dominated Vananchal areas of Bihar." (768)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about improving the standard of education in Navodaya and Kendriya Vidyalayas and providing hostel facilities in Kendriya Vidyalayas." (769)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the

implementing of the policy of 'one management one union'." (770)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about commissioning the television relay center in Lohardagga district headquarters of Bihar in 1993-94 and construction of television centre in Gumla Bihar." (771)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any definite action plan for improving the financial position of H.E.C. located in Ranchi, Bihar." (772)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any policy decision to make use of forest lands for developmental works." (773)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about providing sports facilities in Vananchal areas of Bihar for the Adivasees keeping in view their sports talent." (774)

[Shri Lalit Oraon]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about improving the deteriorating CGHS in Patna, Bihar." (775)

That at the end of the motion, the following be added; namely:—

"but regret that there is no mention in the Address about an effective plan to provide housing to the Central Government employees in Patna and Ranchi in Bihar." (776)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any clear cut policy to check ever increasing terrorist activities in Jammu and Kashmir." (796)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any scheme to send back Kashmiri migrants to Kashmir Valley." (797)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the measures to counter adverse effects caused by the entry of multi-national companies in

insurance and Banking sector in the country." (798)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the situation arising out of the increasing dependency on foreign capital and foreign technology." (799)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about abrogation of article 370 of Constitution relating to Jammu and Kashmir." (800)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the deteriorating moral values in public life." (801)

DR. ASIM BALA (Nabadwip): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address regarding increase of purchasing capacity of rural people engaged as agricultural labourers." (814)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about protection

measures against atrocities on SC/ST women." (815)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about revamping of sick industry in the country." (816)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about upliftment of socio-economic situation prevailing in the country." (817)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the illeffect of IMF & World Bank loan." (818)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about Health for All." (819)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the agricultural policy in the interest of small and marginal farmers." (820)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about land reforms in the country." (821)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need of more exploration for underground oil in the Bengal Basin." (822)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure to gear up the unemployment problems and its solution." (823)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention about Ganga Kembarkment erosion from Nabadwip to Tribeni in West Bengal." (824)

PROF. RASA SINGH RAWAT
(Ajmer): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any necessary steps to be taken by the Government to check the sky rocketing prices." (842)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the measures to be taken by the Government to check the conspiracy mooted by the ISI,

[Prof. Rasa Singh Rawat]

the secret agency of Pakistan in activity encouraging terrorists, involved in bomb blasts and creating communal tension in the entire India including Kashmir and Punjab." (843)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about firmly elimination of terrorists, resettlement of Kashmir migrants in the valley." (844)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any befitting reply to counter the Pakistan's anti-India propoganda in the entire world on Kashmir and Human Rights issues." (845)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any concrete steps to be taken by the Government in order to check the money and muscle power during elections." (846)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about abolishing the feeling of majority/minorities by way of creating national unity,

integrity, communal harmony and emotional brotherhood among all." (847)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about taking any concrete steps to root out corruption in public life, bribery." (848)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about rapid decline of forest property in the country and to adopt measures in order to check the deteriorating environmental balance." (849)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps to be taken by the Government to take stern action against the persons involved in the security scam." (850)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps to revamp the public distribution system and to check the non-availability of foodgrains, sugar, kerosene oil, cloths etc. at ration shops." (851)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any clear-cut policy on Kashmir and the steps to be taken to check interference in our internal matters." (852)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the implementation of prohibition, uniform civil code as enshrined in the directive principles of State Policy in our Constitution." (853)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the measures to check growing naxalism in some parts of the country." (854)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the measures for compulsory singing the 'Vande Matram' and 'Jana Gana Mana' and safeguard the honour of national flag, official language and dignity of the country in all schools of the country." (855)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the

measures to be taken to introduce the use of national language Hindi in all the posts to provide justice to the people." (856)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps to be taken to eradicate social evils such as child marriage, untouchability, dowry, from the society." (857)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about measures to implement the recommendation of the Sarkaria Commission." (858)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the concrete steps to be taken to check anti-national activities, terrorist and separatist activities and insurgency in States like Nagaland, Manipur, Assam and Tripura." (859)

[Translation]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to tackle severe drought problem in Rajasthan." (1112)

[Prof. Rasa Singh Rawat]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address regarding solving severe drinking water problem in drought prone areas of Rajasthan." (1113)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about providing special central assistance to the border State of Rajasthan keeping in view the educational, economic and industrial backwardness of the State." (1114)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address to check moral denigration and cultural pollution due to programmes telecasted by foreign electronic media and Metro Channel of Doordarshan." (1115)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to ensure jobs to all irrigation to fields and reasonable wages to labourers." (1116)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about inculcating

the cultural values, nationalism, moral values, self-reliance and duty consciousness in new generation." (1117)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about repealing article 370 to make Kashmir an integral part of India and to spread the feeling of 'one nation one symbol', 'one nation one head', 'one nation one Constitution' in the country." (1118)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to check growing population and shrinking agricultural base." (1119)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the necessary steps to make India self-reliant and to protect its sovereignty and to reject GATT and Dunkel proposals which are detrimental to our national interest." (1120)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the measures necessary to prevent entry of multinational companies

eager to invest in India, eager to set up industries and eager to market their products in the name of liberalisation." (1121)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps necessary to build a strong India by encouraging self-reliance, develop small and handicraft industries, check wasteful expenditure and avoid foreign debt." (1122)

[English]

SHRIMATI SUMITRA MAHAJAN
(Indore): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the scheme regarding industries to be closed down especially textile mills." (878)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about providing transport and rail facilities for the development of Vananchal region." (879)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about any scheme to

check crimes against women, dowry deaths and rape." (880)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about women education and withdrawal of girls from schools." (881)

SHRI M. RAMMANNA RAI
(Kasaragod): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the recent hike in the administered prices of sugar, rice, wheat petroleum and LPG." (882)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address of any steps the Government is initiating to take regarding reforms in electoral system." (883)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the destabilising effect of excessive dependency on foreign capital and technology." (884)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the

[Shri M. Rammanna Rai]

increasing unemployment in the country." (885)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the harmful fall-out of the acceptance of the Dunkel proposals." (886)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the disinvestment of key industrial units of public sector undertakings which are likely to affect the national interest adversely." (887)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the failure of the Government to condemn U.S policy towards Jammu & Kashmir." (888)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to indicate the action required to be taken against the persons involved in the Security Scam." (889)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the

measures to completely eradicate the commercial menace once for all from the country." (890)

SHRI INDRAJIT GUPTA
(Midnapore): I beg to move:

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about any action against the foreign banks which organised the notorious security scam." (947)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of adverse effects on Indian economy in all sectors like industry, agriculture, trade and service due to acceptance of Dunkel proposal." (948)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of highly deteriorating financial position of poor states like Bihar, Orissa etc. who are unable even to pay the salaries of their employees and total development work is stopped." (949)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of Hunger deaths taking place in some parts of the country." (950)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of any time-bound programme for the revival of sick and closed industrial units." (951)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of remission of debts of people below poverty line." (952)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of how the industrialists and traders refused to transfer the tax relief given in last budget to the consumers." (953)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of covering rural areas for Sulabh Sauchalayas for women." (954)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of any domestic fuel policy for the rural areas specially the rural poor." (955)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of dangerously

increasing use of military for internal law and order problems." (956)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of rapidly falling standard of education at all level and English replacing Hindi or local languages by large scale private schools." (957)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of the all pervading corruption at all levels which is eating the vitals of national life." (958)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of growing anti-India attitude of USA and its direct intervention in the internal affairs of India." (959)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of India losing fact the leadership of third world and honourable place in international arena." (960)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of electoral reforms

[Shri Indrajit Gupta]

so badly needed for the existence of our democratic system." (961)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of Panchayat level quarantees against atrocities on Dalits, Adivasis and women." (962)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the need for confiscation of all black money holdings and use of the funds for economic development." (963)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the need to implement the Sarkaria Commission's recommendations regarding funds to states." (964)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the need to formulate and implement a package of revival of the public sector." (965)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the need to correct the distortions in the

health budget and population policy of the country which are loaded against the women and the poor." (966)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the need to ensure full equality to women in all spheres of economic life." (967)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the fact that India has become the highest debtor country amongst the developing countries and no time bound programme to repay it." (968)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take note of the fact that the foreign capital instead of coming for industrial projects are coming in speculation." (969)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of any time-bound programme to use the already committed foreign loans as a result of which heavy commitment charge is being paid." (970)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of introduction of any National Scheme for pension of old and handicapped persons." (971)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of any National Scheme for full coverage of children for compulsory education." (972)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of introduction of nation-wide 100 days employment in the Blocks." (973)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of extension of revamped public distribution system in all the Blocks for people below poverty line." (974)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of political solution of Kashmir and North-East insurgency in time-bound way." (975)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the need to provide adequate funds for modernisation of HFC & FCI Units." (976)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the failure of the Government to provide adequate budgetary support to the public sector undertakings." (977)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about US interference in the Kashmir issue." (978)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the financial difficulties that the States are facing due to economic reforms." (979)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the caste-conflict that has engulfed the country." (980)

[Shri Indrajit Gupta]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the inadequate allocation of funds for the 15-points programme for the minorities." (981)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the fact that the sale proceeds of more public sector shares are utilised not for productive investments but for bridging the fiscal gap to meet the IMF/World Bank demand." (982)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the fact that the industrial growth continued to be sluggish and the recession continues." (983)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take note of the lopsided character of the development of the industrial sector evidently from the fact that while capital goods production is declining, the consumer durables sector are increasing." (984)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take note of the fact that the dramatic improvement in trade balance is the impact of a contraction in imports." (985)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take note of the fact that the euphoria over the increase in foreign exchange reserves is hollow because much of this consists of loans and market purchases by the Reserve Bank of India and the upsurge in foreign institutional investment." (986)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention that the repayment and interest on foreign loans are going to be a major burden on the economy in 1994-95." (987)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take note of the fact that the decision of the RBI to close nearly 9000 bank branches of the public sector on the ground of unviability will only deny credit access to large rural population and will hit the productive activity of farmers and other sections of the people." (988)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not assure that the Union Government will not take any hasty action to reduce the fertiliser subsidy which will adversely affect the agricultural production." (989)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take note of the fact that the Government is going full stream ahead dismantling the public sector, opening the doors wide open for the multinationals to penetrate in several sectors of our economy, thereby seriously undermining the base of an independent national economy which was sought to build up in the post-independence period." (990)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take note of the fact that the Government have signed on the dotted line in Geneva on Dunkel and GATT which will only harm our independent economy, including our agriculture." (991)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not express serious concern over the fact that by increasing the issue prices of sugar, wheat

and rice, the path is being cleared for dismantling the public distribution system ultimately." (992)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not express concern over the fact that no action has been taken so far against the persons indicted in the JPC report on Securities Scam." (993)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the fact that US Administration has become extra-active in whipping up tension in our sub-continent, aggravating the situation in Kashmir and encouraging the Khalistanis in Punjab to create further trouble." (994)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take note of the role of black money in the economy which has grown to the extent of over 50 percent of the GDP." (995)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the rise in the rate of inflation to double digit levels." (996)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the rise in the fiscal revenue and the budget deficits." (997)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the inability to proceed with the implementation of an exit policy and changes in labour legislation." (998)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the decline in overall agricultural production." (999)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take note of the failure to attract adequate private investment in infrastructure industries and the worsening of bottlenecks in this sector by the end of the Eighth Plan." (1000)

That at the end of the motion, the following be added, namely:—

but regret that the Address does not take serious note of the ever increasing rate of unemployment in the country." (1001)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the fact that the Foreign capital inflow have risen sharply not in the area of industry but only in the area of financial investments." (1002)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not take note of the fact that the overall rate of growth of the economy have declined in 1993-94." (1003)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the need to move away from the present structure of a high share of indirect taxes in tax revenue to a high share of direct taxes." (1004)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the need to reduce the dependency on borrowings for raising resources." (1005)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the need to cut fiscal deficit not by cutting

down on the Plan investments and expenditures on the social sectors but by raising resources." (1006)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the need to seriously implement all land ceiling laws." (1007)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the need for reintroduction of concessional loans to small scale industries and weaker sections." (1008)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention of serious bad effects of NEP like (a) public sector so ardously built is as the main sector of India is losing fast its place. (b) Heavy price rise. (c) Heavy unemployment which is causing serious law and order problem in the country. (d) Industrial growth rate heavily reduced to less than 2%. (e) creation of annual assured irrigational growth reduced to less than half." (1009)

SHRI SATYNARAYAN JATIYA

(Ujjain): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about steps to be

taken to achieve the objectives of self-reliances." (1010)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the Government's view for not cooperating in any such kind of work which is harmful for the unity and integrity of the Indian society." (1011)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about protecting the integrity of the Nation." (1012)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the word 'Panth-nirpeksh'." (1013)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the rehabilitation of Kashmir migrants." (1014)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about checking foreign interference and infiltration in North-Eastern States and the need for deporting them to their country." (1015)

[Shri Satynarayan Jatiya]

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about setting up of instruments in earthquake prone areas to forecast the possibility of this natural calamity." (1016)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the intention of the Government that it will not accept any kind of economic slavery by inviting the foreign investment and that it will not clear any proposal which will adversely effect the interest of our industries and workers." (1017)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about keeping agriculture sector free from any foreign restriction." (1018)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about diversification in agriculture sector." (1019)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about making

possible efforts to store rain water for irrigation purposes." (1020)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps for promoting production of Nitrogen fertilisers so that the fertility of soil increases." (1021)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about providing remunerative prices to farmers for agricultural produce." (1022)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about making Public Distribution System wide-based so that the masses living below poverty line could benefit." (1023)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about special programme to be formulated for the welfare of SCs/STs." (1024)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about launching special employment guarantee scheme for SCs/STs." (1025)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention about providing adequate assistance to the women for self-employment from National Women Fund." (1026)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the involvement of voluntary organisations and educated employed persons to make the employment scheme more effective." (1027)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the active involvement of MPs, MLAs and elected representatives of local bodies in the implementation of programmes for the welfare of weaker sections of the society." (1028)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about making communication facilities free from fault and more effective." (1029)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about not

merging of banks, LIC and GIC for the improvement of financial sector." (1030)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about maintaining proper balance between labour and capital for economic development." (1031)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about banning the entry of multi-national companies." (1032)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the balance to be maintained between export and import." (1033)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need of increasing allocation of funds for agriculture." (1034)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the extension of special component plan to the assembly reserved

[Shri Satynarayan Jatiya]

for Scheduled Castes in the States." (1035)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about formulation of any programme for rehabilitation of Safai Karamchari." (1036)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about time bound disposal of cases relating to the atrocities committed against the Scheduled Caste." (1037)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about extension of the tribal female literacy scheme to the entire tribal families." (1038)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about constituting the financial corporation under the auspices of the National Backward Classes Finance and Development Corporation at State level." (1039)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about formulation

of action plan for effective implementation of the reservation policy." (1040)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about setting up a system to manage the property attached to the religious places." (1041)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the measures to be taken to make the literacy campaign an integral part of the social life." (1042)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about ensuring the participation of every educated person in making country-wide campaign of Education for all programmes successful." (1043)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about providing health care nutrition to the masses." (1044)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about active

participation of district collectors for the conservation of environment." (1045)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about protecting Indian culture in Doordarshan Programme." (1046)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about making special efforts in the field of generating Oceanic Thermal Power under non-conventional sources of energy." (1047)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about indigenous development of arms and ammunition so that Indian Army becomes self-sufficient." (1048)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about providing financial assistance and employment to a member of the family of the personnel of armed forces who are killed while discharging civil duties." (1049)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about expressing

of solidarity on the issues of common interest with a view to make SAARC more effective." (1050)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about making efforts to develop friendly relations with USA." (1051)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about maintaining our traditional relations with Russian Federation." (1052)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about exploring new avenues of development between SAARC and East Asian countries." (1053)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about making the efforts of mutual understanding and cooperation with the Gulf countries in national interest." (1054)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about expanding

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cooperation between India and European Economic community." (1055)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about our plan for cooperation in the developmental activities with sub-Saharan countries and South Africa." (1056)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about a resolve to encourage Swadeshi to pave the path of progress for the country." (1057)

SHRI SATYAGOPAL MISRA
(Tamluk): I beg to move:—

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the large scale retrenchment of workers in different Public and Private Sector Industries due to the new economic policy of the Government." (1058)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of the Government to provide jobs to the unemployed youths

of the country which was promised by the ruling party in the election manifesto." (1059)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the serious problems which the cultivators are facing due to withdrawal of subsidies on certain fertilizers." (1060)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the problem faced by the weavers of our country due to the rise in prices of hank year." (1061)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of the Government to preserve communal harmony in the country." (1062)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of the Government to check the terrorist activities in the country." (1063)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to provide drinking water to all in the country." (1064)

That at the end of the motion, the following be added, namely:—

clear departure from our declared policy." (1069)

"but regret that there is no mention in the Address about the failure of the Government to provide shelter to all in the country." (1065)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of the Government to protect the economic sovereignty of the country by accepting the Dunkel proposals." (1070)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of the Government to provide education to all in the country." (1066)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of the Government to have the honest will for bringing radical land reforms." (1071)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the serious problems of the industrial sickness in the country." (1067)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of the Government to continue our commitment on self-reliance." (1072)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the recent hike in administered prices of rice, sugar, wheat, LPG, petrol and diesel on the eve of the Budget Session causing tremendous hardship to the common people." (1068)

SHRI BRAJA KISHORE TRIPATHY
(Puri): I beg to move:—

That at the end of the motion, the following be added, namely:—

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the failure of the Government to check the increasing rural poverty and resultant worsening of quality of life in rural areas and the need to take measures to reverse the trend at National level." (1073)

"but regret that there is no mention in the Address about the massive privatisation of the public sector units which is a

[Shri Braja Kishore Tripathy]

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the resolve for providing water to every field, employment to every man, education to every child and medicine to every patient." (1074)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the inclusion of "Right to Work" in the Fundamental Rights." (1075)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to take effective economic measures for the upliftment of the people belonging to SCs/STs and other backward classes." (1076)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to take note of the fact that the so called increased in foreign exchange reserve is only due to external borrowings." (1077)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the need to

take note of the huge, national and international debt with its baneful effects." (1078)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not express concern over the continued rise in prices of essential commodities and does not mention about any effective measures to check the same." (1079)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the fact that wrong economic policy decisions, such as increase of administered prices of rice, wheat, sugar, petrol diesel, petroleum products, domestic LPG, etc. have shot up prices of all other essential commodities." (1080)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the surrender of the Government to the IMF and World Bank through the new Industrial, Fiscal and Trade Policies." (1081)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the adverse impact of the Dunkel proposals on the national economy." (1082)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address to show concern over growing unemployment problem." (1083)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about effective measures to check atrocities on women, persons belonging to Scheduled Castes and minority community." (1084)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about non-implementation of land reforms and Land Ceiling Act in many States in the country." (1085)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the action to be taken to implement the major recommendations made in the report of JPC on irregularities in Securities and Banking Transactions." (1086)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any correct plan of action to control the annual rate of growth of population in the country." (1087)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address of any time-bound programme for supply of drinking water in large parts of the rural areas and for meeting the acute shortage of electricity supply in the country." (1088)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about a time-bound programme for enacting a legislation for comprehensive and systematic electoral reforms." (1089)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the collapse of Public Distribution System throughout the country." (1090)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about comprehensive legislation providing for payment of minimum wages to landless labourers." (1091)

That at the end of the motion, the following be added, namely:—

"but regret that the Address fails to mention about the need to give

[Shri Braja Kishore Tripathy]

more powers to the States."
(1092)

That at the end of the motion, the following be added, namely:—

"but regret that the Address does not mention about the growing regional and economic disparities among the States in the country and Government's strategy to solve the problem."
(1093)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the measures to control the natural calamities in the country particularly in Orissa." (1094)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about any assurance to provide special assistance to Orissa to overcome backwardness." (1095)

That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about the revision of royalty on loan, payable to States of Orissa, Bihar, West Bengal, Madhya Pradesh in order to achieve sustained economic growth in these States." (1096)

SHRI JASWANT SINGH: The very first assertion that is made by the Head of the Republic and by the Government is about the North-East. Very briefly I need to remind the House what the Head of the Republic has been made to say by this Government. In respect of the North-East, the very first sentence says: "The situation in regard to insurgency in the North-East has shown improvement." I find it necessary to briefly quote this because of what I am going to quote subsequently.

In para 7 of the same Address the Government informs us that:

"In the North-East the setting up of the interim Bodoland Autonomous Council in pursuance of the Bodo Accord marks a positive step forward towards meeting the aspirations..."

Thereafter there is a reference advising us that in Manipur the Government has taken action and then having taken action the Government describes its own action as demonstrating the Government's will to curb disruptive elements effectively. I have found it necessary to quote this because what I am going to quote now and what I am quoting from, Sir, are not any newspaper accounts. These are reports, written documents of agencies of the Government itself.

In respect of the North East, particularly in the context of Manipur, this is what the present Governor of Manipur has had to say. I will not reiterate the entire Manipur debate because that has already taken place. But it is necessary for me to quote what the Governor of Manipur has said so as to enquire about what we are to believe in. Are we to

believe what the Governor says? Are we to believe in what the Government makes the President say in his Address to the Joint Session of the Houses? And there are only selected portions of the Governor's report that I shall repeat here.

The Governor of Manipur has said, firstly of Manipur as follows:

"Shri Rishang Keishing to carry out his evil designs of aiding and abetting the NSCN(1) and subvert the Government machinery and police. Shri Rishang Keishing has also precipitated the Naga-Kuki conflict and has given it the colour of an ethnic conflict."

MR. SPEAKER: Which is the document you are quoting from?

SHRI JASWANT SINGH: This is the Governor's report dated 5th October, 1993. This has been laid on the Table of the House. It is the Governor's report which has been submitted to the President.

I will make the point that I have to make in a little while and I have to relate what the Governor has said to what the President has been made to say and I have one more document to quote from.

This is what Governor of Manipur is saying in writing to the President of the Republic:

"The Chief Minister himself is suspected.."

MR. SPEAKER: Are you referring to the letter written by the Governor to the President?

SHRI JASWANT SINGH: Yes Sir. It has been laid on the Table of the House.

MR. SPEAKER: Which House?

SHRI JASWANT SINGH: This House. This letter has been referred to and has been circulated by the Government to all of us.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Sir, on the basis of these letters, the Assembly has been suspended and President's rule has been imposed.

MR. SPEAKER: But there is some sanctity attached to the letters written at this level. If they are laid on the Table of the House, you have the authority to quote them.

SHRI JASWANT SINGH: Sir, I am very mindful of the caution that you give. I have found it necessary because it is there.

MR. SPEAKER: You can go ahead quoting it.

SHRI JASWANT SINGH: Thank you, Sir.

The Governor goes along and says:

"The Chief Minister himself is suspected of aiding a faction of the Meitei extremists.

Shri Jaichandra Singh has also come out openly against the Congress Legislature Party and party leadership for their failure to take action against Ministers and

[Shri Jaswant Singh]

legislators for their alleged links with the underground elements..."

Thereafter he says:

"NSCN(I) have further strengthened their links with the Meitei extremists, ULFA, HPC, the Myanmar insurgents and are actively supported by the DG Field Intelligence of Bangladesh and ISI of Pakistan."

I continue to quote from that report. It says:

"Overall implications of the current situation in Manipur and Nagaland in the short term are, that areas of violent conflict and unrest have widened to the entire hill areas of Manipur, with fall out in Imphal Valley and in Nagaland to Central, Southern Nagaland and Western Nagaland bordering Manipur in the South. In the long term, it will escalate Naga-Kuki conflict and has possibility of Meite-Tribal conflict in Manipur and inter-tribal conflicts in Nagaland.

The above state of intense insurgency and internal disorder is due to lack of political stability and will, lack of an overall perception and monitoring of the worsening situation by the State Government and Security Forces over a prolonged period....."

I cannot find personally, Sir, a more damning indictment of the manner in which the entire North East has been treated over a prolonged period. This is the Governor's report. Certainly, it lies in

the mouth of the Ruling Party and the Government sitting there to say: "We reject the Governor's report." The Governor submitted his report after he was appointed; if I recollect right, in the month of August, 1993 he came here and reported. He submitted his report in the beginning of October, 1993; on 5th October, 1993 he submitted his report. Till the beginning of December, that is, until the election in the six States of the Union were not over, President's rule was not imposed there. And, Sir, we are made to believe from what has been put here through the mouth of the President that the situation in the North East is improving.

Sir, let me quote very briefly a Press Release by the Press Information Bureau of the Army. This is what the Army has to say about the situation in the State of Assam and this is the Press Release of the month of February, 1994, this very month just when the President's Address has been given to us. It says:

"One more year of turmoil anxiety, suspense and tyranny has gone without any tangible results in sight. The internecine war between various factions still continues. The ULFA's fratricidal battle within itself and the Bodo Security Force's indifference towards moderate Bodos and minorities is on the rise. This is a clear commentary on the law and order situation in Assam and the State Government's failure. Any amount of overtures made by the Central and State Governments to settle the Bodo accord ambiguities has not made much headway. The Bodo Security Force continues to maintain its belligerent stance on the issue and off and on strike against the non-Bodos with a

view to evict minorities from the proposed Bodoland autonomous area."

16.00 hrs.

[English]

MR. SPEAKER: Where are you quoting from?

SHRI JASWANT SINGH: I am quoting from the Press Release of the Army.

MR. SPEAKER: We cannot go by what appears in the newspapers.

SHRI JASWANT SINGH: It is a public document. It is not in the newspaper alone. This has been issued by the P.I.B.

MR. SPEAKER: There is a gap between the report which is given to the P.I.B. and the original report. We do not know what is the report, what is published, what is not published and all those things. You can refer to it, but you cannot quote it. That is the only thing, because when you quote, every comma, every full stop and every word has a meaning. You can refer to it, if you like. There is a lot of difference in quoting and referring.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, had I referred to that without quoting, then you could have objected that I was referring to a thing without quoting and without providing the context and now when I am quoting. You say that this is not required and that simply a discussion thereon would be enough.

MR. SPEAKER: When you quote, you are saying, this is said by him. There the exact words, meaning, full stop, comma, sentence, structure, everything counts there. When you refer, you are owning some part of the responsibility. When you are quoting, you are not owning.

SHRI JASWANT SINGH: I will abide by what you say. I will do exactly as you say. But in whatever I have attempted, I do not say every time I succeed but I have attempted, that whenever I say, for what I say in Parliament, I am responsible. I have never said anything in the House to which I have not taken the responsibility.

Of course, I am mindful of the caution you have given to me. I should refer to what the Army has said about the situation in the State of Assam. What the Army has said about the State of Assam, I am very much concerned because summing up the insurgency situation in Assam in 1993-94, the Army has stated that the spread of Muslim fundamentalism among the immigrants is a matter of concern. The ULFA has started recruiting Muslim obviously in a gesture to please their mentors-Bangladesh based agents and Pakistan's Inter-Service Intelligence (ISI). As a sequel to acceptance of the Karbi Anglong Autonomous Council and Bodo Autonomous Council, other ethnic tribes and minorities in the State including the Mishings, Lalungs, Rabhas and Tai Ahom etc are raising voices for similar autonomy which is contrary to the overall democratic fibre of the State and will lead to disintegration of Assam.

MR. SPEAKER: I think, you can [English]
continue the speech next time.

16.02 hrs.

*The Lok Sabha then adjourned till
Seventeen of the clock.*

17.00 hrs.

*The Lok Sabha re-assembled at
Seventeen of the Clock.*

[MR. SPEAKER *in the Chair*]

GENERAL BUDGET, 1994-95

[English]

MR. SPEAKER: Now the Finance
Minister.

THE MINISTER OF FINANCE
(SHRI MANMOHAN SINGH): Mr.
Speaker, Sir, it is with a sense of great
privilege and also deep humility that I rise
to present the Budget for 1994-95.

Sir, there are some critical moments
in the life of a nation which call for bold
and decisive leadership. History is full of
instances when nations failing to grapple
effectively with a crisis have paid dearly
for those lapses for decades to come. As
a poet has said:—

[Translation]

Kuchh Aise Bhee Manjar Hain Tarikh Ki
Najron Mein

Lamhon Ne Khata Ki Thi Sadiyon Ne Saja
Pai

India faced one such grave crisis in
June, 1991 when the country was on the
verge of bankruptcy. Fortunately, our
leadership our Party and our Government,
under the inspiring leadership of Prime
Minister Shri P.V. Narasimha Rao, met
this challenge head on. The Prime
Minister had pledged that we would give
top priority to grappling with the grave
economic crisis and putting the economy
back on a path of sustainable growth.

He called upon our Government
and our people to convert this crisis into
an opportunity for national renewal.

[Translation]

Uth Ke In tarikion Mein Surkhian Paida
Karen

Is Zamin Ki Pastiyon Se Asman Paida
Karen

[English]

In pursuit of this mandate, we
embarked on a far-reaching programme
of economic restructuring and reform.
When the Prime Minister launched his
programme, there were many people in
this House and outside as well who
doubted the wisdom of embarking on
such an uncharted course. But with the
passage of time, these doubts have
increasingly melted into thin air. One
consequence is that though we started as
a minority Government, we are no longer
in that arena.

(Interruptions)

Sir, the Prime Minister could truly
claim